

**SHRI JANARDHANA POOJARY : Sir,**  
I introduce the Bill. I beg to move :

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1985-86, be taken into consideration".

**MR. DEPUTY SPEAKER :** The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the Services of the financial year 1985-86, be taken into consideration".

*The motion was adopted.*

**MR. DEPUTY SPEAKER :** The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill.

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule added to the Bill*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

**SHRI JANARDHANA POOJARY : Sir,**  
I beg to move :

"That the Bill be passed."

**MR. DEPUTY SPEAKER :** The question is :

"That the Bill be passed."

*The motion was adopted.*

12.58 hrs

### APPROPRIATION (No. 2) BILL

*English*

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :** Sir, on behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1984, in excess of the amounts granted for those services and for that year.

**MR. DEPUTY SPEAKER :** The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1984, in excess of the amounts granted for those services and for that year."

*The motion was adopted.*

**SHRI JANARDHANA POOJARY : Sir,**  
I introduce the Bill. I beg to move :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1984, in excess of the amounts granted for those services and for that year, be taken into consideration.

**MR. DEPUTY SPEAKER :** The question is :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1984, in excess of the amounts granted for those services and for that year, be taken into consideration."

ted for those services and for that year, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill.*

*Clauses 1, the Enacting Formula and the Title were added to the Bill.*

SHRI JANARDHANA POOJARY : Sir, I beg to move."

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted.*

12.59 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF ADMINISTRATIVE TRIBUNALS (AMENDMENT) ORDINANCE, 1986 AND ADMINISTRATIVE TRIBUNALS (AMENDMENT) BILL

[English]

MR. DEPUTY SPEAKER : The House will now take up items 13 and 14 of the agenda together.

SHRI AJAY BISWAS (Tripura West) : Sir, I beg to the move :

"This House disapproves of the Administrative Tribunals (Amendment) Ordinance, 1986 (Ordinance No. 1 of

1986) promulgated by the President on the 22nd January, 1986."

I move this Resolution because the Government has promulgated this Ordinance and is also coming forward with the Bill to amend the Administrative Tribunals Act, 1985. The main objection is this.

13.00 hrs.

When I spoke on the main Bill, I suggested to the Government that there were so many lacunae in the original Bill and that the Government should not be in a hurry to pass that Bill.

We see now that after passing the original Bill more than a year has passed, but the Central Government is not able to constitute the Administrative Tribunal till now. The Government this time has come forward to amend the original Bill. I further suggested at that time as it involved the fate of at least 80 to 90 lakhs of State and Central Government employees, the Employees, Organisations should be consulted. But the Government did not pay any heed to that also.

Sir, I am connected with the State employees. The Government employees in general and the State employees in particular are opposing this type of administrative tribunals. This time, I think, the Government has come forward to amend the Bill and the Government has three objectives.

One is to keep the jurisdiction of the Supreme Court in tact, because in the original Act the jurisdiction of the Supreme Court was taken away. Under Article 32 of the Constitution, the Government can do that. But according to Dr. Ambedkar, when he dealt with this article at the time of framing the Constitution—he said that Article 32 is the soul of the Constitution, because according to Article 32, the fundamental rights of the citizens, particularly the employees and workers are protected. So, he gave great importance to Article 32. I think that the Government now wants to keep the jurisdiction of the Supreme Court in tact. But in spite of that the problems of the employees and the workers will not be solved. Because the jurisdiction of the High Courts and other courts are taken away. It is not